

(b) what is the present number of students in each of the Classes I, II, III, IV and V?

The Minister of Education (Dr. K. L. Shrimali): (a) and (b). The required information has been called for from Himachal Pradesh Administration and will be placed on the Table of the House as soon as it is received.

Manipur State Constitution Act, 1947

2377. Shri Braj Raj Singh: Will the Minister of Home Affairs be pleased to state:

(a) whether the Government of India are aware of the existence of an Act called "the Manipur State Constitution Act, 1947" prior to the integration of the State to Indian Union;

(b) if so, whether the said Act was ever repealed or suppressed; and

(c) if not, whether the Act still exists and holds good?

The Minister of Home Affairs (Shri G. B. Pant): (a) Yes.

(b) and (c). Upon the merger of Manipur on 15th October, 1949, and the promulgation of the Manipur (Administration) Order, 1949, by the Central Government on the same day, the Manipur State Constitution Act stood impliedly repealed and ceased to be in force.

Tribal Housing Scheme

2378. Shri Braj Raj Singh: Will the Minister of Home Affairs be pleased to state:

(a) the amount allotted in the Second Five Year Plan, under the Tribal Housing Scheme for Manipur;

(b) the conditions laid down and rules made for proper utilisation of the amount by the recipients;

(c) whether it is a fact that a large amount of money generally goes to wrong and undeserving persons and the amount is thus misused; and

(d) whether Government will order an enquiry into the allegation of mis-using the amount allotted under Tribal Housing Scheme in Manipur?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) Rs. 3.00 lakhs.

(b) The information is being collected and will be laid on the Table of the House as soon as it is received.

(c) No.

(d) If any specific allegation is received it will be enquired into.

Allotment of Coal to Punjab

2379. Shri Daljit Singh: Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether the Punjab Government have asked for more allotment coal to Punjab during 1960-61;

(b) if so, the decision taken thereon; and

(c) how much has been actually supplied during the above period?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) Requests for increase in the quotas of coal for various industries in the State were received from the Punjab Government during the current year.

(b) These were considered and the quotas were suitably increased on an *ad hoc* basis.

(c) The quotas and despatches during the period April to October, 1960 for the industries controlled by the State Government were as below:

	Regular Quota	Total Despatches
(In Tons)		
Domestic soft coke	149,245	83,367
Brick burning	320,831	156,581
Pottery	4,752	5,354
Chemicals	11,963	10,957
Rubber	1,540	1,289
Enamel	1,540	699
Other industries	172,141	141,702